

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2188
ANSWERED ON:05.12.2014
TAX EVASION PETITION
Lokhande Shri Sadashiv Kisan

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has received any Tax Evasion Petition(TEP) to investigate into cases of disproportionate assets and black money from 1 July, 2014;
- (b) if so, the details thereof and action taken thereon, State-wise;
- (c) whether each TEP has been enquired into; and
- (d) if so, the details thereof including the outcome and the action taken by the Government in this regard, TEP-wise?

Answer

MINISTER OF STATE FOR FINANCE (SHRI JAYANT SINHA)

- (a) Tax Evasion Petitions (TEPs) regarding undisclosed income/assets are received by the Government on regular basis. Some TEPs are received in the Central Board of Direct Taxes (CBDT) which are forwarded to jurisdictional Income-tax authorities for appropriate action while others are received by the Income-tax authorities directly. 1396 TEPs have been received in CBDT since 1st July 2014 which have been disseminated to the respective Income-tax authorities for appropriate action.
- (b) TEPs are investigated by the authorities concerned and appropriate action under direct taxes laws including assessment of income, levy of tax, imposition of penalty and launching of prosecution in appropriate cases is taken. Under the Income-tax Act, 1961 (the Act), jurisdiction of Income-tax authorities is not necessarily state-wise. Thus, state-wise details in this regard are not maintained.
- (c) Each TEP is taken into cognizance for further course of action, depending upon nature of information and facts and circumstances of the case.
- (d) Based upon the outcome of investigation, undisclosed income is assessed on the basis of evidence gathered on the relevant issues, including the issues emanating from TEPs, following the quasi-judicial process under the Act which is subject to appeal before various appellate authorities, including the Hon'ble Supreme Court, before reaching the finality. Penalty is also levied in appropriate cases following the due process under the Act and the same is also subject to further appeal as per law. Prosecution complaints for various offences including willful attempt to evade tax are filed in appropriate cases. Disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Act.